

Fee charged by private schools

1771. MS. SUSHILA TIRIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the private schools are free to fix their fees;
- (b) if so, the details thereof;
- (c) whether it is a fact that there is no ceiling on fixation of fees; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Affiliation Bye-Laws of Central Board of Secondary Education (CBSE) inter-alia, prescribe the following:

i) "Fees charges should be commensurate with the facilities provided by the institution. Fees should normally be charged under the heads prescribed by the Department of Education of the State/U.T. for schools of different categories. No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged/collected in the name of the school. In case of malpractices found, the Board may take drastic action leading to disaffiliation of the school."

ii) The unaided schools should consult parents through parents' representatives before revising the fees. The fee should not be revised during the mid session."

The "Guidelines for Affiliation" of Council for the Indian School Certificate Examinations (CISCE) lay down the following:

"(a) The fees charged by the School should be commensurate with the facilities provided. The tuition fees and other charges may be charged on a monthly, quarterly or annual basis. Other fees may be levied in accordance with the requirements of the students.

(b) No school is allowed to charge capitation fees in any form or to accept donations for the purpose of admission of pupils".

Within the jurisdiction of the Govt. of NCT of Delhi, the Managing Committee of recognized schools can fix their fee. Under Section 17(3) of Delhi School Education Act, 1973, the following provisions have been made:

"(1) No aided school shall levy fee or collect any other charge or receive any other payment except those specified by the Director.

(2) Every aided school having different rates of fees or other charges or different funds shall obtain prior approval of the prescribed authority before levying such fees or collecting such charges or creating such funds.

(3) The manager of every recognised school, shall before the commencement of each academic session, file with the Director a full statement of the fees to be levied by such school during the ensuing academic session, and except with the prior approval of the Director, no such school shall charge, during that academic session, any fee in excess of the fee specified by its manager in the said statement."

The Directorate of Education, Govt. of NCT of Delhi monitors and regulates unreasonable hike of fee by schools.

India's rank in Education Development Index

1772. SHRI B.K. HARIPRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether according to global monitoring report 2010 of the UNESCO, India has been ranked 105 among 128 nations on Education Development Index;

(b) whether the findings indicate that the enrolment ratio in primary education, both gross and net enrolment ratios, has improved in India over the years;

(c) whether in respect of three other components of the survey namely adult literacy, gender specific education for all and survival rate to grade V, India is found to be wanting; and

(d) whether only 66 per cent of the children enrolled in grade I survive to grade V with an effective drop out rate of 34 per cent?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Sir.

(c) and (d) In the report under reference, the challenges referred to India include low levels of school retention, high adult illiteracy and marked gender disparities. However, the report uses three years old data, therefore, it does not reflect the present ground scenario of education in the country.

Opening of new universities in Madhya Pradesh

†1773. SHRI RAGHUNANDAN SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of universities Government is planning to open in Madhya Pradesh under new scheme;

(b) the time by when they would be opened; and

(c) the details thereof?

†Original notice of the question was received in Hindi.